

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT-I)
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH,
NATIONAL COMPANY LAW TRIBUNAL, HELD ON **16.04.2021 at 2.00 P.M**
THROUGH VIDEO CONFERENCING

**PRESENT: SHRI R. VARADHARAJAN, MEMBER (JUDICIAL)
SHRI ANIL KUMAR B, MEMBER (TECHNICAL)**

IA/MA/IBA/TCP/TCA/CP/CA No : IBA/24/2020
NAME OF PETITIONER : Windcare India Private Ltd
NAME OF RESPONDENT : Leitwind shriram Mfg Pvt Ltd
SECTION : Sec 9 Of IBC 2016

ORDER

Learned Counsel for Petitioner M/s. A.K. Mysamy & Associates and Learned Counsel for Respondent Mr. Dev Eshwar are present through video conferencing platform.

It is represented by Learned Counsel for Petitioner that a memo has been filed on behalf of Operational Creditor seeking for withdrawal of the Petition filed before this Tribunal in view of settlement which has been arrived at between the parties. It is further represented that full settlement has been made.

Taking into consideration the said representation and a memo filed by the Corporate Debtor as well as under Rule 8 of Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 this Petition stands **dismissed as withdrawn**.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

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-SD- ^

(R.VARADHARAJAN)
MEMBER (JUDICIAL)